

the idea of competitive and cooperative federalism and follows a Challenge (Competition) process in two Stages. In the first stage of the competition the States scored cities in their States on four broad criteria - (i) Existing Service levels, (ii) Institutional Systems/Capacities, (iii) Self-Financing and (iv) Past Track records and reforms. Ministry of Urban Development has announced a list of 98 potential Smart Cities based on the results of intra-state Competition (Stage-1) conducted by the States.

#### **Report of Sub-Group on Swachh Bharat Mission**

1408. SHRI PALVAI GOVARDHAN: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that the SubGroup on Swachh Bharat Mission has submitted its report recently, if so, the details of each of the recommendations made by the Committee;

(b) whether it is also a fact that the Committee has recommended for imposing Cess on petrol, telcos, coal, ores, etc., if so, whether Government has accepted those recommendations; and

(c) whether it is also a fact that the panel has recommended for increasing the aid to construct toilet to ₹ 15000, if so, from which date it is going to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI BABUL SUPRIYO): (a) to (c) Yes, Sir. A Sub-Group of Chief Ministers on Swachh Bharat Abhiyan constituted by NITI has submitted its report which is presently under consideration.

#### **Returning of small LIG units of DDA by allottees**

†1409. SHRIMATI KANAK LATA SINGH:

SHRI VISHAMBHAR PRASAD NISHAD:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) Whether it is a fact that a large number of successful allottees of DDA Housing Scheme, 2014 have returned their residential units, if so, the details thereof;

(b) the reasons for returning residential units under this scheme and the steps taken for resolving the reasons in the regard;

(c) whether it is also a fact that the residential units to be built for EWS category were converted to LIG residential units which are very small and this is also one of the reasons for which the allottees have returned their residential units; and

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†Original notice of the question was received in Hindi.

(d) if so, the people found involved in the construction of so small LIG residential units?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI BABUL SUPRIYO): (a) Yes, Sir. Delhi Development Authority (DDA) has informed that as on 04.12.2015, nearly 8,500 allottees, who were allotted flats under Housing Scheme-2014, have surrendered their flats.

(b) DDA has informed that in majority of cases, the allottees have not provided any specific reasons for surrender. However, some of the reasons, as reported, are as follows:

- (i) Allottees did not like the location/area of the allotted flats.
- (ii) Allottees did not find the built up area of allotted flats sufficient.

DDA offers the allotment of the surrendered flats to the waitlisted registrants as per the terms and conditions of the Housing Scheme, 2014. After the allotment is made to the waitlisted registrants, the remaining surrendered flats are disposed of by launching a new housing scheme.

(c) and (d) DDA has informed that the authority decided to convert a large number of flats, which were to be built for EWS category, to LIG residential units in the Housing Scheme-2014, as these flats were in conformity with IS8888 for Low Income Housing in urban areas and keeping in view the cost of the flats.

#### **Lease rights to allottees under 20 - point programme**

1410. SHRI RAM KUMAR KASHYAP: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Government has granted perpetual lease rights to the allottees and subsequent purchaser of residential plots distributed under 20-Point Programme in Delhi;

(b) whether the process of granting perpetual lease rights to the subsequent purchaser of residential plots has been completed;

(c) if so, the details thereof and if not, the reasons therefor and by which date the said process will be completed; and

(d) the reasons for Municipal Corporations of Delhi not sanctioning building plans of residential plots distributed under 20-Point Programme and owned by subsequent purchaser measuring less than 100 sq. meter?